

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7989/2015
(Arising out of impugned final judgment and order dated 27-08-2015
in CRLMA No. 4136/2015 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

SLP (Cr1) No.8382/2016 (II)

Date : 10-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr.C.U.Singh, Sr.Adv.
Mr.Siddharth Dave, Adv.
Mr.Rishikesh Kumar, Adv.
Mr.Santosh Kumar Tripathi, Adv.
Mr.Dinesh Kr. Tiwary, Adv.
Mr.Chandan Kumar, Adv.

Mr.Anand Grover, Sr.Adv.
Mr.Rishikesh Kumar, Adv.
Mr.Chirag M. Shroff, Adv.
Ms.Neha Sangwan, Adv.
Ms.Sanjana Nangia, Adv.
Mrs.Monisha Suri, Adv.

For Respondent(s)

Mr.Manoj K. Mishra, Adv.
Mr.Shashank Shekhar Singh, Adv.
Mr.Sudeep Kumar, Adv.
Mr.Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after two weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master